Works Department working in the Capital and elsewhere regarding their service and working conditions.

#### REPORT OF THE COMMITTEE ON PETITIONS

SHRI MANUBHAI PATEL (Gujarat): Sir, I beg to present the Sixtythird Report of the Committee on petition on the petition signed by the allottees of land in E.P.D.P. Colony (Chittaranjan Park), New Delhi, for the redressal of their grievances regarding construction of houses thereon by the D.D.A.

#### CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORANCE

Deepening crisis in the film industry and the photographic trade due to enhancement of price of roll films and the rampant corruption in M/s. Hindustan Photo Film Mfg. Co. Ltd.

## [Mr. Deputy Chairman in the Chair]

श्री जगवी झ प्रसाद माथुर (उत्तर प्रदेश) : श्रीमन्, पहले तो मैं मंत्री महोदय का ध्यान इस ग्रोर आइण्ट कर दूं कि हिन्दी के साथ कितना घ्रत्याचार किया जा रहा है । मेरे हाथ में यह कालिंग घ्रटेंशन पेपर है । मैं ग्रगर हिन्दी में छपा पढूंगा तो उससे वास्तव में संकट पैदा हो जाएगा । यहां पर 'संकट' की जगह 'शकट' लिखा गया है ग्रौर 'कम्पनी' की जगह 'कम्पनी' लिख गया है । यदि कालिंग घटें छेन के छापने की भी यही स्थिति है तो इस प्रकार हिन्दी का बिल्कुल कचूमर निकल जाएगा । फिर भो मैं, क्योंकि छोटा सा है, हिन्दी में पढ़ देता हूं ।

मैं नंतो महोदय का ब्यान मैसर्स<sup>ै</sup> हिन्दुस्तान फोटो फिल्म्स मैन्यूफैक्चरिंग कम्पनी लिभिटेड द्वारा रोल फिल्मों के मूल्य में वृद्धि के कारण फिल्म उद्योग तथा फोटो व्यवसाय में गहरे संवट ग्रौर उक्त कम्पनी में व्याप्त अत्यधिक भ्रष्टाचार तथा इस सम्बन्ध में सरकार द्वारा उठाये गये कदमों की ग्रोर दिलाता हूं।

THE MINISTER OF STATE IN OF INDUSTRY THE MINISTRY CHARANJIT CHANANA): (SHRI Hindustan Photo Films The Sir, Manufacturing Company Limited (HPF) Ootacamund, a public sector company, is engaged in the manufacture of the following photo sensitized materials: ----

- (i) Cine Positive (Black and White) Films.
- (ii) Cine Colour Positive.
- (iii) Cine Sound Negative.
- (iv) Medical X-Ray Films.
- (v) Industrial X-Ray Films.
- (vi) Graphic Art Films.
- (vii) Roll Films (Black and White); and
- (viii) Photographic Paper.

While Cine Colour Positive, Industrial X-Ray, Graphic Art and Black and While Roll Films are made by conversion of Jumbo Rolls, other items are made wholly by the company. These Jumbo Rolls are purchased and imported by the company for conversion into various products. On account of increase in the price of jumbo rolls by the suppliers, the company had to increase the sale price of these Cine Colour Positive and Amateur Black and White Roll Films with effect from 1st July, 1980.

2. The existing prices per roll of Cine Colour Positive Films (35 mm) exclusive of excise duty and taxes/ ۴

and those prevailing prior to 1st July. 1980 are as follows:----

	Prior to 1-7-1980 Rs.	From 1-7-1980 Rs.
HPF G9 (converted out of Agfa-Gevaert Jumbo rolls)	661 .85	890 60
HPF 07 (converted out of ORWO Jumbo rolls)	∙ 573 ·40	802 15

3. Similarly, the prices per roll of different types of Black and White Roll Films (120 Size), exclusive of excise duty and taxes, prior to and effective from 1st July, 1980 are as follows:----

	Prior !0 1-7-1980	From 1-7-1980
	Rs.	Rs
INDU 400 ASA . (Processed from ORWO NP 27 jumbos);	5.48	12 · 1 <b>2</b>
INDU 125 ASA (Processed from ORWO NP 22 jumbos);	<b>4</b> · 24	8 <i>.</i> 89

4. The Company has fixed the revised prices in accordance with the norms recommended by the Bureau of Industrial Costs and Prices. Ι would, however, like to point out that while the prices of AGFA colour positive jumbo rolls and ORWO colour positive jumbo rolls have increased by 50 per cent 66.7 per cent respectively, the price increase effected by HPF in respect of these two items are 35 per cent and 40 per cent only. Similarly, in respect of black and white rolj films used by photographers, while the cost of ORWO NP 27 (400 ASA) and NP 22 (125 ASA) have increased by 180 per cent and 185 per cent respectively, the HPF has increased their price by only

121 per cent and 110 per cent respectively. There is no change in the prices of items like Medical X-Ray films. Cine Black and White Positive and Cine Sound Negative Films and they continue to be marketed at the same prices as were prevailing before 1st July, 1980.

5. Mr. Chairman, Sir, as I have already informed this House while answering Starred Question No. 28 on 24th July, 1980 and Starred Question No. 136 on 31st July, 1980, certain film producers have filed writ petitions in the Madras High Court challenging the price increase effected by the HPF in respect of Cine Colour Positive Films. As this matter is subjudice, the House would perhaps agree that it will not be proper at this stage to discuss this matter in greater detail.

6. It is true that both the Film Industry and the Photographic Trade have represented against the price increase effected by the Company. However, it will be appreciated that the price of these finished rolls marketed by the Company have to be related to the price of jumbo rolls and since obviously it is not possible for the Company to purchase jumpo rolls at enhanced price and continue to sell in domestic market without suitable adjustments in the selling price, any price reduction would not be in the interest of the Company. The Photographic Trade have also represented against some of the difficulties being experienced by them in the system of distribution of film rolls by the Company. With a view to removing distributional difficulties, the management of the Company is shortly holding a meeting with the All India Federation of Photographic and Allied Trade Associations and I am sure, with the initiation of this dialogue, much of the difficulties that are being faced would be sorted out.

7. Coming to the question of prevalance of rampant corruption in Hindustan Photo Films Manufactur-

## [Shri Charanjit Chanana]

ing Company Limited, it is true that of late there has been a lot of publicity about it in the Newspapers. Part of it is attributable to the recent case registered by the C.B.I. regarding alleged clandestine sale of Cine Colour Positive Films on the eve of the price increase and a part of it is attributable to the complaints made in the past. So far as the C.B.I. case is concerned, investigation is in progress and guilty persons will be dealt with in accordance with Law. As regards the complaints mi le in the past, these allegations refer primarily to the charges levelled by a Member of the Tamil Nadu Legislative Assembly from Coimbatore District. My friend, Shri Ramamurthy, had also brought to my notice these charges of corruption against the management of H.P.F. I had looked into the matter and found that all these charges earlier made were duly enquired into by the Assistant Director, Industrial Contingency, and not substantiated. Even though these charges were not established, looking to the fact that they were being reiterated by an hon. Member of the House, I ordered a fresh enquiry at a higher level. Similarly, an Hon'ble Member of the Lok Sabha had also made a serious complaint of corrupt practices against the former Chairman of HPF. An enquiry has also been ordered into the matter. I wish to assure the House that all complaints about corruption will be duly looked into and those found guilty will be appropriately dealt with.

श्वी जगदीश प्रसाद माथुर : श्रीमन्, मंती जी ने बड़े विस्तार से अवाब दिया है लेकिन बहुत सी बातों को वे छिपा गये हैं या उनको बताया ही नहीं गया है । उन्होंने क़ीमतों की बढ़ने की बात कहते हुये यह भी कहा है कि एक ट्रेडर ने, किसी फिल्म इंडस्ट्री के ब्रादमी ने मुक्तदमा चलाया है, इसलिये इस पर हम बहस नहीं कर सफते । मैं उस विषय पर नहीं of Roll Films जाऊंगा । जहां तक केस ला सम्बन्ध है विषय यह है कि क्यों बढ़ाया, क़ैसे बढ़ाया और कीमत बढ़ ना गलत था या नहीं ? अगर इससे बाहर की पूरी परिधि में जायें तो सारे चार्जेज साफ हैं । दूसरे, ग्रापने कहा कि रामपूर्ति जी ने जो प्रश्न किया था और उन्होंने जो आरोप लगाये थे, उसे देखा है और वे सब गलत थे । तीसरे आपने लहा कि एक और सदस्य ने यहां सदन के अन्दर आरोप लगाया था । उनके आरोप क़ी इन्क्वायरी की है । मैं एक बात का हवाला देकर आपके सामने लाऊंगा ।

सबसे पहले मैं करप्शन की बात करता हं। श्रीमन, स्राप एक मूल वर रहे हैं। आपने दो महीने पहले कमेटी बिठाई है और वही दो या तीन आफिसर्स. मैं सेके-टरीज का नाम नहीं लूंगा, मराठे साहब को जानबुझकर इसमें से छोड़ रहा हूं, मराठे इज नौट देयर । तीन सेकेटरीज की कमेटी इन्क्वायरी के लिए बिठाई । दो-ढाई महीने पहले जिनकी कमेटी बिठाई है, वही **श्राफिसर्स सारी गड़बड़ी और बेईमानी के** ग्राधार हैं। इसलिये पहली मेरी मांग यह है कि उन अफसरों के अलावा किसी की भी कमेटी अगर बनायेंगे तब काम चलेगा नहीं तो नहीं चलेगा । विस्तार से करप्शन पर मैं बाद में ग्राऊंगा इस समय मैंने केवल ध्यान ग्राकणित कर दिया है।

अब मैं कीमतों पर आना चाहता हूं। कीमतों के बारे में जो आपने कहा है वह ठीक है लेकिन घापने प्रांतड़े ड्यूटी को छोड़कर दिये हैं । आपने कह दिया कि 33 या 34 प्रतिशत मूल्य बढ़ेगा । लेकिन अगर आप ड्यूटी मिला लेंगे तो आपला यह दावा गलत हो जाएगा और कम से कम 65 या 64 प्रतिशत, एक पूरी फिल्म, एक रोल या किसी फिल्म के एक प्रिंट की क्रीमत और बड़ेगी । एक रीजनल फिल्म जो बनती है सामान्यतः उसकी 20-25 कापियां बनती हैं । हिन्दी की फिल्मों के 80 के लगभग प्रिन्ट तैयार किये जाते हैं स्रोर उसमें मामूली फिल्म जो ज्यादा नहीं चलती उसके 40-40 प्रिन्ट बनते हैं । एक प्रिन्ट पर कम से कम तीन हजार इप रेक्ती बढ़ोंत्तरी हुई है ।

यह दावा करना कि मूल्य में बहुत थोड़ा बढ़ोत्तरी होगी यह गलत है। कुल मिजाकर एक सामान्य फिल्म लिमणि पर कई लाख रुपए की बढ़ौत्तरों हो गई है। म्रापको मालूम है इसके लाग्ण वल्वई, मदास, कलकत्ता ग्राँर दिल्ली में फोटो ग्राँर फिल्म टेड वालों की हड़तालें हुई हैं। मरे लिये ग्रापको यह सब बताने की ग्रावश्य-कता नहीं । बम्बई, मद्रास और कलकत्ता के सभी समाचार-पत्न भरे पडे हैं । मंती जी ग्रापके पास ग्रौर साठे साहब के पास डेलीगेशंस मिलने आये हैं । आप कहते हैं कि कीमतें कानून के अनुसार बढ़ाई हैं। ग्रापके द्वारा एक क़ंसलटेटिव कमेटी बनाई गई है जिसमें सिनेमा ट्रेड के रिप्रेजेंटेटिव क्या कीमतें बढ़ाने से पहले इस कुंसलटेटिव कमेटी से सलाह ली गई थी। में यह भी यहां पर कहूंगा कि बोर्ड एच० पी० एफ० के० बोर्ड में भी जो नान-गवर्नमेंट रिप्रेजेंटेटिव हैं उनको भी क़ीमतें बढाने की पूर्व जानकारी नहीं दी गई है। कारण ग्रह है कि यदि बोर्ड के लोगों से सलाह की जाती ग्रथवा क़ंसलटेटिव कमेटी से सलाह की जाती, तो अफसरों को घपला करने का मौका क़ैसे मिलता । इसलिए उनसे सलाह किए बिना. उनको जानकारी दिए बिना कीमतें बडाई गई । इसके पीछे एक बहुत बडा षड्यंत्र है। वह षड्यंत क्या है? ग्रापने इस मामले के बारे में कहा, लेकिन उसमें एक मुख्य बात आपने नहीं कही । सी० बी० म्राई० का एक केस है। लेकिन मैं कहता हं कि इस विषय में वई ग्रीर केसज होने चाहिये थे । इसके बारे में मैं आपके बहत से तथ्य लाऊंगा । कीमत बढाने के लिए इन लोगों से सलाह क्यों नहीं की गई ? वह इसलिए कि यदि परामर्ग करते तो सहकारी अफसरों को घपला करने का मौका नहीं मिलता । 30 जुन ग्रीर एक जुलाई के बीच की रात में एक बहत बड़ा षड्यंत्र और घपला निया गया । चार पांच सौ बडे बडे फिल्म रोल मदास के गोदाम से निकाल कर लारियों में बाहर भेज दिए गए । इसमें 26 लाख रुपए का घोटाला है। उस दिन, 30 जन ग्रांर एक जुलाई के बीच की रात्रि में यह क्यों किया गया ? उस दिन शाम को चार बजे एक पत्न साउथ इंडिगा फिल्म चेम्बर को जारी किया गया । यह नहा गया कि हमारी सेल होगी और क़ीमतें बढायी जायेंगी । 4 बजकर 15 मिनट पर माल बेचना बन्द कर दिया गया । फिर रात को जैमिनी कम्पनी से टुक आते हैं, आँर कई कम्पनियों से क़ंटेक्ट किया गया । फिल्म चेंम्बर ग्रीर जैमिनी के मलावा प्रसाद कलर लैब झादि से भी क़ंट्रैक्ट किया गया जैमिनी वाले टुक लेकर पहुंच गये। आपने एक बार प्रश्न संख्या 229 के जवाब में बताया था, मैं उसे सुनाता हं :----

of Roll Films

"The Central Bureau of Investigation have recorded an F.I.R. under section 120-B read with 420-IPC ...... against Shri R. Ramaraj, Assistant Sales Manager, Shri P. Immaneul, Administrative Assistant and Storekeeper of HPF and Messrs Gemini Pictures Circuit (Pvt.) Limited, Madras."

यह ठीक है । लेकिन मैं पुछना चाहता हूं कि केवल तीन छोटे अफसरों के ऊपर ग्रापने मुरुदमा क्यों किया है ; वहां के डाइरेक्टर हैं मिस्टर राव । ग्रसल में

## [श्री जगदीश प्रसाद मायूर]

मुजरिम वे हैं। ग्राप देखेंगे कि जब राव साहब यहां डाइरेक्टर बन कर ग्राये थे तो उसके पहले उनके ऊपर सी० बी० ग्राई० की इन्क्वाधरी हो चुकी थी । शायद मंत्री महोदय को यह मालूम नहीं होगा । राव साहब की पोजीशंस दो हैं। एक पोजीशन है डाइरेक्टर की ग्रौर उसके साथ-साथ वे चीफ सिक्योरिटी म्राफिसर भी हैं। चीफ सिक्योरिटो ग्राफिसर का काम किसी दूसरे को नहीं दिया गया है। माल गोदामों से अगर माल बाहर जाये या चोरो हो जाये तो चीफ सिक्योरिटी ग्राफिसर की जिम्मेदारी है। सी० बी० आई० की इन्क्वायरी करके उनके ऊपर मुकदमा क्यों नहीं चलाया गया ? उनके खिलाफ मुकदमा चलना चाहिये था ( Time bell rings) श्रीमन्, बहुत जबरदस्त मामला है। मेरे साथी हैं, उनको भी बतलाया है । पूरी बात आने दीजिए । मेरी मांग यह है कि राव साहब के खिलाफ भी इन्क्वायरी की जानी चाहिये थी । अभी तक क्यों नहीं की गई ? राव साहब ने और क्या किया ? उनको जैसे ही यह पताचला कि सी० बी० ग्राई० छापा मारेगी, ग्रौर मदास के समाचर पत्नों में जब यह खबर छपी तो उन्होंने झट तीन म्रादमियों की एक कमेटी बनाई । एक लोकल कमेटी बनादी । उससे इन्क्वायरी करा ली । इन्क्वायरी करने के तीन दिन बाद हम देखते हैं, यह मेरे सामने इंडियन एक्सप्रेस का इर्वानग एक्सप्रेस सेक्शन है, इसका नाम है फाइव पी० एम० उसमें छपी है कि राव साहब ने ऐलान कर दिया था कि इस मामले में कोई गड़बड़ी नहीं है । लेकिन फिर भी सी० बी० ग्राई० ने छापा मारा । श्री राव साहब ने यह कमेटी बनाई, बनाने के बाद मामले की सफाई का ऐलान कर दिया। उन्होंने म्रागे क्या किया जो तीन म्रादमी नियुक्त

किये गये थे उनमें से दो सज्जन ऐसे हैं जिनको ग्रब जर्मनी भेजा जा रहा है---चार हफ्ते के लिये वहां पर एक मेला लग रहा है । क्योंकि उनका मुंह बन्द करना है। यह हैं राव साहब की करतूतें। स्राप उनके खिलाफ क्यों कार्यवाही नहीं करना चाहते ? म्रापने स्वीकार किया है कि एच० पी० एफ० कुछ चीजें बनाती हैं लेकिन कलर्ड फिल्म्स नहीं बनातीं । लेकिन मैं पुछता चाहता हूं जब ग्राप रंगीन फिल्म रोल नहीं बनाते, केवल म्रायात किये रोल काट कर कम्पनी का नाम छाप कर बेच देते हैं तो बेचने में जोर जबरदस्ती क्यों करते हैं ? इसमें ग्रीर घपले हैं जो ग्रापके ध्यान में णायद हों या न हों। मेरे पास यह हिन्दुस्तान फोटो फिल्न्स के एक पत्रक की फोटोस्टेट कापी है । एक म्रार्वो है मौर दूसरी होग्रा जर्मन है, ये ग्रच्छी फिल्म हैं ग्रौर लन्दन इलर्फोड खराब हैं । उन्होंने इस पतन में डिस्ट्रीब्यूटस को कहा है कि गवा जो उसके साथ कम से कम एक भ्रावीं की रोल जबदस्ती दी जाएगी । ईलर्फोड के साथ आपने अभी दो महीने पहले वगैर पूछे क्यों समझौता किया, दूसरा कांट्रेक्ट साईन किया गया ? इधर यह गड़बड़ी चल रही है उधर दूसरा कन्ट्रेक्ट कर रहे हैं। तीसरा विदेशों म ग्रापके एजेंट कौन हैं। कोई कम्पनी नहीं है। जे० दयाल नाम के एक स्रादमी हैं स्राप मुस्करा रहे हैं, शायद म्रापको किसी ने बता दिया है जे० दयाल नाम व्यक्ति के माध्यम से सारा माल स्राता है। इतना ही नहीं, यह कहा गया कि कीमत इसलिए बढ़ायों जा रही हैंक्योंकि चांदी की कीमन बढ़ गयी है। ग्राखरी बात कह रहा हूं दो मिनट में . . . • \*

श्री उपसभापति : एक मिनट में समाप्त करिए। एक माननीय सदस्य : ये ट्रेलर है, अभी पूरी फिल्म वाकी है ।

श्वी जगवीश प्रसाद माथुर : पूरी फिल्म बाकी है । मैं ट्रेलर दिखाता हूं बाकी मेरे साथी फिल्म दिखायेंगे ।<sup>3</sup>

श्री उपसभापति : ग्रौर सबको पता है, ग्राप समाप्त करिये ।

श्री जगबीश प्रसाद माथुर : मैं पुछना चाहता हं कि यदि चांदी की कीमत बढ़ गई है तो . सिलवर नाईट्रेट एच०पी०एफ० ने बाहर क्यों भेजा । एच० पी०एफ० सिल्वर नाइट्रेट बाहर भेजने का लाइसेंस प्राप्त नहीं है लेकिन यहां ग्रक्सर ग्रफसरों से मिल कर ग्रस्थायी लाइसेंस ले लेते हैं। इन्हीं जे० दयाल नाम के सज्जन के माध्यम से सिल्वर नाइदेट बाहर भेजा जाता है यह भारी घपला है, आपने घंटी बजा दी है वरना तो मेरे पास बहुत सामान है। जो सज्जन हैं उनकी ग्रौर ग्रफसरों की जरा ग्रच्छी तरह से हजामत हो जाती । श्रीमन् मैं यह कहना चाहता हं कि ग्राप ने कीमतें बढ़ा कर फिल्म इंडस्ट्री को हानि पहुंचायी है । यदि ग्राप उचित समझें तो 2-3 बातें कर दें। पहले. ग्राप जो फिल्म रोल पर ड्युटी है उसको कम कर दें, दूसरे आगे पद्धति डालिए कि जब म्राप कीमतें बढायें तो जो इंडस्ट्री से सम्बधित लोगों से ग्राप सलाह कर लें । तीसरी म्राज हिन्द्रस्तान फोटो फिल्म कलर फिल्म नहीं बनाती है। फारेन कोलेबोरेशन से हिन्दुस्तान में कलर फिल्म बनाना प्रारम्भ करें। ग्रगर हिन्दू-स्तान फोटों फिल्म ठीक नहीं चलती है तो ग्राप खले बाजार में उसके इक्विटी शेयर बेच कर प्राइवेट कम्पनी बना दीजिए, तब यह घपला खत्म होगा । भ्रन्त में मैं फिर मांग करता हं कि मिस्टर राव और अन्य बिंडे ग्रफसरों के खिलाफ भी कार्यवाही करनी चाहिये। ग्रन्यथा ग्राज 26 लाख का घाटा हुआ है, कल करोड़ों का घोटाला 845 RS-9

होगा । श्रापने श्रीमन् घंटी बजा दो है इसलिए बैठ रहा हैं ।

SHRI CHARANJIT CHANANA: I shall take up the hon. Member's questions one by one. In the first question the hon. Member has referred to a 3-member committee. I do not know what that 3-member committee is. Probably he is referring to the 2member committee which we have appointed, and the members of the committee are of the status of Additional Secretary and Joint Secretary.

SHRI JAGDISH PRASAD MA-THUR: These are the persons.

SHRI CHARANJIT CHANANA: As far as the bureaucratic part of the Government is concerned, we have to start with faith, not with suspicion at all because our officers are working in full faith of the Government. The hon. Mr. P. Ramamurti had suggested a second enquiry. We had talked about it also, and we have appointed these two members. The House would agree with me that it should not be the convenience of 'X', 'Y', 'Z', which should be the criterion for appointing an investigation committee. If you have any evidence about this, I would like you to bring that to our notice rather than . . .

SHRI JAGDISH PRASAD MA-THUR: Will you associate the Members of Parliament with the enquiry committee?

SHRI CHARANJIT CHANANA: . . . accusing 'X', 'Y', 'Z' like that.

The second question the hon. Member raised is regarding the comparison of the prices. The hon. Member has very nicely talked of a statistical comparison, and he says that in working out the percentages, the excise duty should not be excluded. I would request the hon. Member to just see what I have said. I have made a comparison between the two rates, and

#### [Shri Charanjit Chanana]

both the rates are exclusive of the excise duty. Therefore, the comparison that I have made is statistically a sound one and there is no drawback at all. Now, the third thing that the hon. Member has raised is the allegation of corruption on the 30th June, on the eve of the implementation of the price rise. In fact, the CBI has already taken up that matter, as the hon. Member also mentioned. We are, in fact, waiting for the report of the CBI, and after that we will take necessary action. In fact, I have already assured the House that all complaints investigation about corruption after will be duly looked into and those found guilty will be appropriately dealt with, irrespective of their status.

SHRI JAGDISH PRASAD MA-THUR: Big persons you are excluding.

SHRI CHARANJIT CHANANA: I am coming to that also. The hon. Member referred to the allegations against the Managing Director. 1 would only like him to go back to his first question where he had raised a doubt on the committee. That committee is going into all the allegations framed by our hon. colleague, Shri P. Ramamurti, and these include the Managing Director also. Now, it is \ very unfortunate that once having agreed, your leaders there are not replying to the queries even.

Now, your suggestions are, firstly, that the excise duty should be reduced. This is not my subject. Then you have said that some fresh collaboration should be taken. I would only like to assure the House that we are going into the working of all the public sector units one by one and the HPF will not be excluded from that.

MR. DEPUTY CHAIRMAN: Shri Jha.

श्री शिव चन्द्र झा (बिहार) : उप-सभापति जी, फिल्म रोल की कीमतें बढ रही हैं। जैसे स्रौर कीमतें बढ़ता हैं, फिल्म के भी दाम बढ़ रहे हैं। यह मैं बिल्कूल अपने तजुर्बे के आधार पर कह रहा हूं। कैमरा 126 का फिल्म पहले तो मिलता नहीं, ब्लैक एंड वाईट कहीं नहीं मिलता है। मैंने खोज लिया है, कैमरा 126 की फिल्म के लिए जाता हूं, जहाँ-कहीं बड़ी दुकान में जाता हूं, वे करते है कि कलई है, कोई कहता है २० 43, दूसरा कहता है र० 48 तो कोई कहता है 52 रू०। ब्लैक एंड वाइट बड़ी दुकान में कहीं दूर में एक है किसी ने कहा, पैसे पास नहीं थे, खरीदा नहीं । दाम ही नहीं बढ़ रहे हैं बल्कि शार्टेंज जो है उसकी पूर्ति के मताबिक प्रोडक्शन भी नहीं हो पा रहा है 🖁 11.

मन यहां पर सुझाव दिया गया है कि फारेन कोलेबोरेशन--हमारे सदस्य ने कहा और मंत्री महोदय ने उसको दोनों हाथ से ग्रहण कर लिया कि हम फारेन कोलेबोरेशन के लिए बातचीत कर रहे हैं। म्ररे भाई, कितने दिनों म्राप फारेन कोले-बोरेशन दूसरे कं प्रोप पर खड़े रहेंगे, दूसरे की मदद पर ग्राप कितने दिनों खड़े रहेंगे ? क्या ग्रापने उतनी क्षमता नहीं बनाई है कि इस महकमें में भी हम सैल्फ-रिलायेंट हो जायें, मपने पैर पर खर्ड हों ग्रौर ग्रोद्योगीकरण ज्यों-ज्यों बढ़ता है, इन सभी की मांग बढ़ेगी। मैं मानता हुं कि फिल्मों की मांगें बढेंगी । उस मामले में श्रापको श्रपने पैर पर भी खड़ा होना चाहिय । उत्पादन श्रापका नहीं बढ़ रहा है उस रूप में जिस तरह से डिमांड है। नतीजा यह है कि अर्थ-शास्त्र का मामुली नियम है कि दाम बढ़ेंगे और जो बातें हैं, सो तो हैं ही । इसीलिए इसके उत्पादन को बढाने की भी जरूरत है।

260

जहां तक हिन्दुस्तान फोटो फिल्म है, इट इज एतिथिंग, डैन आफ वर्स्ट करप्शन, वह ट्रेंड है, इन्होंने कहा कि तीन ग्रफसरों की जांच कमेटी बनाई थी। भाई जो चोरी करता है, उसी से आप जांच करवाते हो, जो मुजरिम है, उसी को आप जज बनाते हो, तो कभी न्याय हो सकता है ? इसीलिए यदि आप चाहते हैं कि उसकी जांच हकीकत में हो, तो संसद् सदस्यों की एक कमेटी बने जिसमें इस हाउस के सदस्य हों, उस हाउस के सदस्य हों आर वह कसटी इसके अन्दर जाए। यह पैचिंग करने से—बड़ा अफसर, छोटा अफसर— इससे काम नहीं चलेगा।

इसीलिए मेरा मंत्री महोदय से सवाल है कि क्या ग्रापके सामने कोई योजना है कि इस महकमें में, फिल्म के महकमें में, ग्राप सैल्फ-रिलाएंट हो जायेंगे ? श्राप ग्रपने पैरों पर खड़े होंगे तो वह कब तक ? कब तक ग्राप इसकी रूपरेखा...

श्री उपसमापति : ग्रापका प्रश्न हो गया । दुहराने की जरूरत नहीं है।

श्री शिवचन्द्र झा: सिक्स्थ फाइव इयर प्लान में इसका क्या टार्गेट है ? ग्रांत तीसरे, इसकी जांच के लिए संसद्-सःस्यों की कमेटी ग्राप नियुक्त करेंगे या नहीं ? ग्रांत चोथा सवाल है, उपसभापति महोदय ग्रभी जो टाइम ग्रापने ग्रनाउन्स किया है, जुलाई से, यह लागू होगा क्या ? क्या इसको सही मानी में ग्राप इम्प्लीमेंट करायेंगे मार्केट में ? इसके लिए ग्रापक पास कोई मशीनरा है . . .

श्री उपसभापतिः दुहराने को जरूरत नहीं है। एक बार मैं पूछ लाजिए।

श्री शिव चन्द्र झाः मेरे 4 सवाल हैं। एक-एक करके जवाब दीजिए।

CHARANJIT CHANANA: SHRI The honourable Member first of all talked against foreign collaboration. In fact. I have not agreed even probably unconsciously replying to a very genuine query raised by another colleague of ours. I agree with the honourable Member when he says whenever development of indigenous industry is concerned and whenever and whereever it is capable of promoting advanced technology, we are not at all in favour of any foreign collaboration in that case. And that question should have been put to the other Member. Now, the honourable Member has suggested a Parliamentary Committee. I think this is a matter which has already been dealt with at a level where it should be dealt with. Why should we bother a Parliamentary Committee with these things?

202

श्री शिव चन्द्र झाः दाम इस्प्लीमेंट करने के बारे में ?

श्री चरणजीत चानना : दाम इम्प्लीमेंट करने के लिए जो ग्रापने कहा है, उसमें दो वातें हैं । एक तो ग्राप ने कहा शार्टेज क्यों है ? शार्टेज इसलिए है कि फिल्म डीलर्स ने, फोटोग्राफी: एसोसिएशन ने, वायकाट किया था । इस कंपनी के पास फिल्म स्टाक इतने हैं कि शार्टेज की बात नहीं है । वे वायकाट खत्म कर रहे हैं ? उसके बाद जव वह खरीदे जायेंगे, मार्केट में लाए जायेंगे, तो शार्टेज नहीं रहेगी । जहां तक दामों का सम्बन्ध है, दाम फिक्स हैं ग्रार उसी दाम पर बिकते हैं, ग्रार दाम बढ़ाने के वारे में हमने ग्रालरेडी बता दिया है . . .

श्री शिव चन्द्र झा: ब्लैक मार्केट मे। यह जो दाम ग्रापका निर्धारित है उस पर नहीं उससे ज्यादा दाम पर बिकता है।

श्री चरणजीस चाननाः वह तो रिलेवेंट क्वेश्चन है । वे जब खरीदते नहीं हैं, जब वे खरीदने नहां जायेंगे . . . श्री शिव चन्द्र झा: मैं सेल्फ रिलाएंट की बात कह रहा था। कब सेल्फ रिलाएंट होंगे?

श्री उपसभापति : वह कह दिया है।

श्री शिव चन्द्र झा: ग्राप उन्हें वता रहे हैं।

**श्री उपसभापति**ः नहीं । उन्होंने उत्तर दिया है।

श्री शिव चन्द्र झा : कहां दिया ? सिक्स्थ प्लान के बारे में मैंने पूछा था। क्या ग्रापका टार्गेट है ? प्रोडक्शन के मामले में कब तक ग्राप सेल्फ रिलाएंट होंगे ? ग्रपने पावों पर खड़े होंगे, कब तक ? यह सब मेरे सवाल हैं । उनको जवाब देने दीजिए ।

SHRI CHARANJIT CHANANA: The Sixth Plan of HPF  $i_s$  in fact under preparation and the ultimate object is self-reliance and self-sufficiency. In reply to an earlier question I have said that we are working on the optimum working of each and every public sector unit under our Ministry. And under that we have self-sufficiency as the ultimate aim.

SHRIS W. DHABE (Maharash-Mr. Deputy Chairman, the tra): question which has been asked is about the working of the Hindustan Photo Films, a monopoly concern run by the Government of India, the object being to provide quality films and other materials to the consumers in India and manufacture things which we have otherwise to import from other countries. It is unfortunate that prices are rising like anything. at 25 per cent, 45 per cent and so on, against which the traders in Calcutta, the East India Photographic Traders Association, have organised a strike on the 6th of August. and also about

a thousand Delhi photographic traders have submitted a charter and they have also gone on strike. The object is to provide cheaper material like colour films etc., to the consumers. When late Mr. Mohan Kumaramangalam introduced the Bill for coal nationalisation, he said about puclib sector that it will reach commanding heights of production and commanding heights of prosperity. What we are finding today is that it has reached the commanding heights of corruption. I am not only referring to Hindustan Photo Films. You take other units; as well such as Food Corporation of India or Coal India and many other public sector undertakings where efficiency but instead has gone down. thev have reached commanding heights of loss. This is the performance of public undertakings. Ĩn fact this undertaking suffered a production loss of 38 crores. It is not merely a question of levelling charges against a few officers or the prices of colour films going up. The real question in my opinion is to find out the reasons for these losses and for the cost going up. The technical, administrative, managerial and financial reasons should be found out. It is no use having a committee to find out who is responsible or who has committed the fraud or corruption. Proper care has not been taken to select proper foreign collaborator with proven technology because with unproven, low technology this kind of work could not be done. For example the French firm M/s. Bauchet Aet Cle did not have proven technology and, therefore, the project started with their collaboration has been badly managed. That created more problems than solving the problems. The main charge against the management is their refusal to analyse the mistakes of omissions and commissions on the part of the foreign collaborator. May I know whether it is a fact that our goods are of inferior quality? Is it a fact that the foreign collaborator did not have proven technology? This work was entrusted to

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National Industries Development Corporation which has no expertise. This was done obviously for some other reason, if the main reason is that foreign technical collaboration is not proper what steps are being taken in future to have proper foreign collaboration so that with their techical expertise not only standard goods are produced, but also cheaper goods are produced?

As a member of the Public Undertakings Committee I had occasion to visit this factory in Bangalore. This company's audit report for 1977-78 was laid before the House on 3rd March, 1979 by the then Minister, Smt. Abha Maiti, with an explanation for delay. But it is surprising that after that no reports of Hindustan Photo Films are published, though three years have passed and though financial transaction have taken place in the company. What steps is the Minister going to take to enlarge the inquiry to cover not only technical aspects, but many other aspects SO that the cost is reduced? If article worth Rs. 30 lakhs are stolen, what action has been taken against the officers, apart from the CBI enquiry? This is a well-known unit known to the entire world. Therefore, has any of the officers been punished? The concerned officers should have been suspended. Has any action been taken?

SHRI CHARANJIT CHANANA: I agree with the hon. Member on one point that it is very unfortunate that prices are rising. We have no sympathy at all for this unfortunate trend in the country. Here in this particular case we are concerned with in-With regard ternational price. to what the hon. Member has said, I would only suggest that there is a communication gap and the hon. Member may have to redraft the allegation. Sir, the first thing that the honourable Member talked of was the mounting losses of this Company. Sir, I have only to draw his kind attention to the fact that in 1976-77-I would like to give the profit figuresprofits before tax was Rs. 142.63 lakhs and in 1977-78 they were Rs. 164.10 lakhs.

SHRI S. W. DHABE: It is due to price rise. There is actual production loss and then what about the Annual Reports?

SHRI CHARANJIT CHANANA: Just wait. I am coming to that. Sir, the honourable Member has said that after 1977-78, the Annual Reports of the Company have not been presented. Incidentally, Sir, I am having a Report in my hand and it is the Annual Report for 1979 and I will supply a copy of this to the honourable Member. But I would like to mention that the profits in 1978-79 have gone up to Rs. 232.34 lakhs. Now, Sir, this answers the question of the honourable Member relating to the mounting losses. Then, Sir, the honourable Member has questioned the propriety of the technical collaboration.

SHRI S. W. DHABE: And also the agencies.

SHRI CHARANJIT CHANANA... and also the agencies and the distribution system. About that, Sir, I would only confirm what I have told the House already, that we are going into the working of each and every unit one by one and with regard to the steps to be taken, I have already told what steps have been taken.

SHRI S. W. DHABE: What about the action taken against the officers?

MR. DEPUTY CHAIRMAN: He has said that the inquiry is going on. Yes, Mr. Mohanarangam.

SHRI R. MOHANARANGAM (Tamil Nadu): Mr. Deputy Chairman, Sir, I am really very grateful to you for the opportunity you have given me to speak on this Calling Attention Motion, especially with regard to the deepening crisis in the film idustry and also the rampant corruption in the Hindustan Photo Films Manufacturing Company Limited.

Sir, some of the honourable Members have spoken about the increases-

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## [Shri R. Mohanarangam]

in the prices made by the Hindustan Photo Films Company, especially of colour films and also black and white films, and they have also spoken about how this affects the film industry in the entire nation.

Sir. as far as I am concerned, as a person coming from the deep South, the southern most part of the country, and as a man who is somewhat involved in the film industry in the South I know fully well that the increase in the prices of films has affected the South more than the North. Sir, can we really call Bombay, where the major part of the film industry of the North is there and where most of the Hindi films are made, as our If you take the entire Hollywood? strength, the total strength, of the film industry in the country as a whole. you will see that the production of films in Southern India is more than what it is in the city of Bombay, that is, in the North. In the South, Sir, we produce about 250 films a year; we have produced about 250 films last year and every year it is increasing by ten to fifteen films more, while the producers of Hindi films do not produce that much. While the producers of the Hindi films take nearly 7 to 8 lakhs, because they have a wide market, not only national, but also international, the films producers the South, in Tamil Nadu, in Kerala and in West Bengal and in other places, have markets only in the Southern States or in their own States. But the production cost is the same because as far as producing films and other things are concerned, these costs are common both to the Hindi film producers and the other film producers. If they are expected to spend 7 to 8 lakhs, the same amount is to be spent by these people also, by these producers in Tamil Nadu, Kerala, etc. But we in Tamil Nadu have been affected badly because of the increase in prices of films, of colour and black and white films, by the Hindustan

Photo Films Manufacturing Company at Ootacamund. When we were talking of the prices, the honourable Minister stated that some of the film producers in the South, especially in Madras. have filed writ petitions against the increase in these prices. But he says that they are not in a position to deal with it and that they are not in a position to go into it elaborately, because of certain things. Sir, if I remember correctly, two days back, the honourable Finance Minister had stated something about the decision of the Supreme Court here. Even though it is not good to talk about the Supreme Court judgment, I have to mention one thing. He said that the definition of the term "capital employed" was not there and that it has taken more than eight or nine years and since 1972, the term "capital employed" has not been defined properly and it is in the Supreme Court and. Sir, if you have to wait for the judgement or the opinion of the Supreme Court, then, I think, you will have to wait for one more decade. So, Sir, I ask our Minister to take necessary steps to reduce the prices of these films. It is because, Sir. only then the industry in the country, particularly in Tamil Nadu, will be able to keep up its position. Sir, the film industry is giving employment to thousands and thousands of people. But, if this price rise is allowed, it will definitely affect the industry in the South. Sir, the film industry in the country as a whole and in the South in particular will be definitely affected if you do not reduce the prices of these films.

Then, Sir, the second thing that has talked about is corruption. This has been going on for the past so many years. An hon. Member stated this on the floor of the Tamil Nadu Assembly, and afterwards our hon. Member Shri Ramamurti has also pointed out how these activities are going on there. I do not know what action has been taken by the Government and at what stage the matter stands at present.

Then, about corruption the Minister stated about a raid. I want to know what exactly is the amount involved, and what is the quantity. I would also like to know whether the Ministers in a position to reduce prices for our film industry. I would like to have a categorical answer whether he is going to take action against the actual culprits.

CHANANA: SHRI CHARANJIT Sir, I would seek your permission and approval not to comment on the hon. Member's comments on the Supreme Court and the Jndiciary and what they are doing. I would only reply to his question as to the reduction of prices for the Tamil film industry. I am concerned with film industry all over the country with reference to their problems, and, in fact, they cannot be given a separate treatment at all, if they agree with me. As far as the reduction of prices is concerned, you must appreciate, if you have seen the comparison of increase in international prices... (Interruptions)

SHRI R. MOHANARANGAM: For the whole of the country, for all the producers; I want is for Tamil Nadu as well as the industry in. . . (Interruptions)

MR. DEPUTY CHAIRMAN: Please hear him. You have put your question. Let him reply.

SHRT CHARANJIT CHANANA: The differential rate of prices for some consumers according to geographical location is a different question altogether, and I do not think that it is possible to do that particular thing. The third question that the hon. Member has asked is about corruption part of it. I have already replied to it as to what we are doing. He has asked about the amount involved. (Interruptions) The hon. Member is probably a better statistician in this particular thing. I have already replied to that question as to what we are

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doing. I would only assure the kon. Member that if at all left to us, if the international prices come down, we will definitely reduce the price.

SHRI KALYAN ROY (West Bengal): Sir, I hope the Minister will agree with me that something is really rotten in the State of Denmark, something is really rotten in the Hindustan Photo Films Mfg. Co. Ltd. If it is rotten, then how deep it is, at least the Minister will enlighten us as to how quickly we can remove the rampant corruption which is destroying these units. The corruption started from the very begining. First they had a plant....(Interruptions) a factory in collobaration with Germany. That was given up. Then came the French. This French company really had a brilliant reputation for producing some of the wines, some of the best in the world. (Interruptions) But how could they produce good films? That was given up. Then, they entered into collaboration with an American company. This is a mining equipment manufacturing company and they took to the production af films. Naturally, Sir, the films which have been produced by them are not up to the mark. Will he go into this thing?

Secondly, Sir, before I finish, this monopoly concerned and I have no fight with him on this that I want the public sector to take over-how is it that this particular company is spending Rs. 20 lakhs on advertising alone? For what? I cannot understand this Rupees twenty lakhs is distributed to various people and it is not being routed through the Ministry of Information and Broadcasting. There is a lot of corruption. My third point has already been mentioned by Mr. Mathur. I want to draw his attention to it. I hope he will not protect the corrupt. Mr. P. R. S. Rao is there for a pretty long time. How it is that on June 30, nearly Rs. 20 lakhs worth of cine colour positive film rolls were lifted from the H. P. F. godown in a

## [Shri Kalyan Roy]

processing laboratory in the city? It is suspicious. You know that for months together the racket by the Birlas was going on. It happened on the eve of devaluation. On the 6th of June devaluation took place. On the 5th of June at midnight, at 11 o' clock, the Birlas bought £ 1 million in 1965 without any documents. Mr. Mirdha would know all about it. There was an inquiry by the C. B. I. and the Enforcement Department and the case is still pending in the Supreme Court. But unfortunately the Enforce-Department, under this very ment enlightened Government, is not pursuing the case. They are White-washing the whole thing. How is it that on the 1st of July, there is price rise and on 30th of June, half of the stock was sold out? Who benefited out of it? So, Sir, here is a thing not only for C. B. I. inquiry but for a parliamentary committee to go into it and take remedial measures which is absolutely necessary because of the verv serious shortage of films in the country.

SHRT CHARANJIT CHANANA: Sir, the hon. Member has started from the city of Denmark. He has found very interesting co-relation between companies in foreign countries producing wines or producing other things. That would be an interesting study if I have all the details of it. (Interruptions) Now a company can Therefore, produce many things. if he has an interesting co-relation worked out or a studv made. grateful would be very much τ. copy of the if he could give a same to me. At the sametime, he has talked about an item of 20 lakhs of rupees on advertisements. I shall like the House to know that this is one of the items the hon. Member has put in in his allegation which have been referred to the Committee appohas, in fact, inted by us which But Shri gone into these things. P. Ramamurti has probably directed his people not to respond to them

which I am now he would do now. The second question pertains to Shri P. R. S. Rao. I have already replied to that question. The Committee appointed has already gone into the question. With special reference to the selling of films on the eve of the 30th June, the C.B.I. inquiry is going on.

SHRI KALYAN ROY: The C.B.I. inquiry is going on. Allegations have been made against people, particularly the M. D. or the Chairman. They should now vacate, atleast in the interim period so that the inquiry is not influnced. Is it fair? When it is so in relation to workers. It should be the same for the topmost officers.

SHRI CHARANJIT CHANANA: The hon. Member knows it better than me that when C. B. I. inquires are on, unless the C. B. I. request us that they are being disturbed or the inquiry is being disturbed by X, Y, or Z, no action is normally taken. I have already replied to the next suggestion of the hon. Member about the constitution of a parliamentary committee.

श्री लाडली मोहन (नगम (मध्य प्रदेश): उपसभापति जी, मंत्री जी को मैं एक ही बात कहना चाहता हूं कि यह एक ही ऐसा उद्योग है, सार्वजनिक क्षेत्र में, जिसके साथ छोटे से लेकर बड़े तक का कुछ न कुछ जुड़ा रहता है। मैं चाहता हूं कि यह उद्योग फले फले। मैं उन ग्रादमियों में से नहीं जो कहते हैं इस उद्योग को खत्म करो किसी न किसी तरीके से। लेकिन जिस तरीक से आप इसको चलवा रहे है श्रौर जिसतरीके से ग्रापने बयान दिया है उससे साफ जाहिर होता है कि म्राप किसी न किसी का व्यक्तिगत सैरेक्षण करना चाहते हैं। मैं स्रापका इस बात पर ध्यान दिलाना चाहता हं। इस पर ग्राप मुझे बताइये कि क्या ग्रापको वाजे है कि सन् 1978 में अगस्त 25 को स्त्री न नाम की जो फिल्मी पतिका निकलती है उसमें इस के बारे में बहुत बड़ी तकनीकी खराबियों के बारे में ग्रीर चीजों के भी बारे में इसको क्वा-लिटी के बारे में पच्चासों चोजों के बारे में लिखा था । तब से ग्रभी तक भी ग्राप लोग कान में तेल डालकर बैठे रहे। सन्, 1980इस साल जुलाई 25 के ग्रंक में भो उस ग्रखवार में उसी तरीके की चीजे छपी हुई हैं। तो यह तो म्रापने फैसला कर लिया; क्योंकि इसमें ग्रापका एका-धिपत्य है। ग्रापको इसके वास्ते कोई बोलने बाला नहीं है। जिसको चाहिए वह झक मार कर गर्ज होगो तो लेगा । लेकिन हर उद्योग का एक नियम है जो उद्योग ग्राप चलाते हैं उस उद्योग में नियम है कि उसमें उत्पादित वस्तुएं जो होंगी, उसके कुछ न कुछ छोटे-मोटे उसूल हग्रा करते हैं, मिसाल के लिए मैं आपसे कहं जो दुनिया भर में फिल्म बनाने वाली कम्पनियां हैं उनका एक तरीका है। जब कभी दाम बढ़ाते हैं तो चार, भांच महोने की छुट देते हैं । उन के लोग जाकर सब जगह प्रचार करते हैं स्रोर कारण बताते हैं कि यह दाम क्यों बढ़े हैं। स्वाभःविक हैं जब कच्चे माल की कीमत बढेंगी तो दाम बढते है । क्या ग्रापको मालुम है कि दूसरी विदेशी कम्पनियों ने जब सिल्वर के रेट ग्रासमान को छ रहे थे जो माल 35 रुपयेका था वह 75-76 रुपये में बेचने लगे थे। लेकिन जैसे ही चांदी का दाम घटा उसके दाम भा घटा दिए गए । ग्रापको मानना होगा कि चांदी के दाम 2000 रुपये प्रति किलो-**ग्राम का उछाल ग्राया था । कारण** यह था कि चांदी की कमो है। इस वास्ते मुझे अभी तक यह समझ में नहीं आता कि सिल्वर नाइट्रेट का म्राप हवाला देते हैं कि इस वास्ते दाम बढ़ रहे हैं। दूसरी चीज मैं यह कहना चाहता हूं कि बाहर से म्राप जम्ब रोल्ज, भी मकाय रोल्ज मंगाया करते हैं ग्रोर जिनको काट कर पंच करके ग्राप बाजार में बेचते हैं । मेरा इतना ही निवेदन है कि जिस दाम पर ग्राप मंगाते हैं क्योंकि स्टाक रोज रोज तो ग्राता नहीं है । दो तीन महीने का ग्रापके पास ग्राता है, जब स्टाक ग्राता है उसी

वक्त उसका प्राइस ग्राप तय कर दीजिए

यह नहीं कि जनवरी में मंगाया ग्रौर जुलाई में उसको ग्राप वनाते हैं तो कीमत उसकी जुलाई में तय करें। यह बाजार भाव को देखने का तरीका ता थिडला टाटा को हो सकता है लेकिन किसी सार्वजनिक उद्योग का यह तरीका नहीं हो सकता है। आप को शायद ताज्जुक होगा कि वाहर संविदेशों से जो फिल्में माप मंगते हैं उनके ऊपर इम्पोर्ट ड्यूटी, एक्साइज डयटी लगती है उसमें भी कितना दड़ा फर्क है। मिसाल के लिए गेवा पर 336 रुपये की है. ग्रोर वा पर 324 रुपये की हैं। ग्रब जरा इससे भी ज्यादा मजाक देखिये. ग्रफसरो र्ची मिली-भगत देखिये अगर कोई व्यक्ति बाहर स मंगाता है, सिनेमा बनाने वाला म्रादमी जिसने लाइसेंस लिया हुआ है, वह मंगाता है तो वह कितने में आती है। क्योंकि आप चमक में डब जाते हैं, वम्बई में दो चार दफा ग्रापक़े ग्रधिकारी जाते हैं, तो वे चमक में डूब जाते हैं ग्रार जव ग्रापक़े मंती जाएं तो वे भी चमक की दुनिया में डुब जाते हैं। तो अगर कोई व्यक्तिगत इप में मंगाए तो वह 311 रुपये की डयटी में आती है । सरकार मंगाए, कम्पर्ना मंगाए तो क्रीमत ज्यादा पड़ती है, लेकिन व्यक्तिगत रुप से मंगाए तो लम पड़ती है। यह मुझे अब तक ममझ नहीं आदा। (Time bell rings)

में एक बात कह कर समाप्त कर दूंगा। यह तो इम्पोर्ट का भाव है। आप का जो प्रोड--क्शन का भाव है वह देखिये। सब से बड़ी चीज यह है कि इसक़ी तकनीकी खामियां दूर की जानी चाहिएं। बेईमानीतो तब हुई जब इसके स्थान का चयन किया गया। इसकी ऊंटीकमांड में बनाने की बात चली क्योंकि वहां पर अफ-सरों को ठंडा, मौजमस्ती बहार जो वहां मिल सकती है वह हमें यहां नहीं मिल सकती। दिमाग में यह रख कर इसक़ी वहां बनाया गया लेकिन यह भूल गए कि ऐसे उद्योग में बहुमंजिली इमा--रतें जरुरत पड़ती हैं क्योंकि इसका प्रांसेस ऐसा है जो ऊपर से लेकर नीचे तक चलता रहता है। हालत यह है कि जहां पर यह हिन्दुस्तान फोटो फिल्म्ज बनी हैं,

बहां पर मैं भी देख कर ग्राया हूं वहां पर चार मंजिल से ऊपर नहीं बना सकते; क्योंकि इसके लिए भी जहरी ग्रेवीटेशन वैगरह होता है इसलिए जितनी पतली फिल्म बननी चाहिए वह वहां बन नहीं पाती । जो ऊपर से डालने का तरीका है. जो डाला जाता है, उसका फले बिल्कूल खराब होता है। इस वास्ते ग्राज भी मोटी फिल्में उसी तरह बनती हैं । पतली फिल्में हम वहां बना नहीं पाते ग्राखिर में, एक चीज यह है कि जो साधा रण लोग सफेद काली फिल्में इस्तेमाल करते हैं, जो ग्रमेच्योर लोग इस्तेमाल करते हैं. उनमें ग्रपाका जो बटवारे का तरीका है उसको ग्रापको वदलना पडेगा। मझे ग्रफसोस है कि जो बटवारे का तरीका ग्रापको सुझाया गया ग्रीर यह ग्रापके ग्रफसरों को भी माल म है कि यह को शिश की गई थी कि हर राज्य में कम से कम हिन्दुस्तान फोटो फिल्म्स अपने डिपो बना देगा जिसने दो. चार. दस आदमी इसको न खा जाएं।

## I P. M.

तो आप इस तरह तवज्जह दें कि आप हर राज्य में डिपो बनाइये उस के साथ डिस्ट्रिझ्यूटिंग सेंटर्स और हैंड क्वार्टर बनाइये ताकि चन्द ग्रादमियों के हाथों में यह न हो और तीन रुपये की फिल्म बाजार में 32 रुपये में न बिके। यह मुझे आपसे कहना है। इस वास्ते इस सार्वजनिक उद्योग को बचाने की जिम्मे-दारी ग्राप पर है और अगर अभी तक आपको लगता है कि उसकी तकनीकी हालत दुरुस्त नहीं हो सकी है तो उसको सुधारने में उसका साइज भी बदलना पड़े तो बदलिये, लेकिन हिन्दुस्तान के इस बड़े उद्योग को आप बचाइये।

भी चरणजीत चानना : सर, जो सदस्य महोदय ने चार पांच बातें कहीं हैं उनको मैं एक एक करक़े बताऊंगा। पहले तो इन्होंने यह कहा कि चार पांच महीने पहले प्राइसेज को जो बढ़ा देते हैं उससे पहले प्राइसेज बढ़ा देने चाहिएं ।

श्वी लाडली मोहन निगम : मैंने यह कहा कि जब आप बढ़ाना चाहते हैं तो चार- पांच हफ्ते पहले (Interruption) बढ़ाइये। ग्रापको मैं यह कह रहा हूं कि मापकी इस कम्पनी ने, हिन्दुस्तान फोटो फिल्म्स ने पिछले छः महीने में तीन मर्तबे दाम बढ़ाये, जो कहीं नहीं हुमा है।

SHRI CHARANJIT CHANANA: The hon. Member would agree with me that if we enter into such an exercise, in the market there will be hoarding and all that would be done at the cost of the ultimate consumer. So this is a system which, in fact, would not be a scientific system at all. Secondly, he talked about the rise in the silver prices and rise in the other prices.

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श्री साडली मोहन निगम : माल का दाम घटता जा रहा है ग्रौर लोगों ने जो विदेशी केंम्प-नियां हैं ग्रगर उनका दाम पहले 36 था, 76 किया ग्रौर झाज 57 कर दिया है । ग्रापके दाम छ: महीने के ग्रंदर तीन मर्तबा बढ़ते ही चले जा रहे हैं !...

(Interruptions)

**श्री उपसभापतिः** ग्रापने कह दिया ग्रब उन को जवाब देने दीजिए ।

श्री चरणज्ञीत चावना : ये जो प्राइसेज का डेटा इन्होंने दिया है, यह बड़ा म्रट्रेक्टिव डाटा है, यह डाटा फेक्चुग्रल नहीं है । मैं ग्रनरे– बुल मेम्बर से यह कहुंगा...

(Interruptions)

**श्वी लाडली मोहन निगम**़ः भाव गिरा **है** कि नहीं ।

श्री उपसभापति : उनको उत्तर दे लेने दीजिए । वें आपका प्रश्न सून चुके हैं ।

श्री चरणजीत चानना : चांदीके भाव कीं बात ग्रापने की है । सुनिये मैं ग्रापको बताता हूं नवम्बर 78 से लेकर ग्रगर ग्राप कहें तो प्राइसेज बताऊंगा... श्री उपसभापति : इतने ब्यारे में मत कहिए ।

भी चरणजीत चानना : चांदी के प्राइसेज जो हैं जिस प्राइस के ऊपर हमने बेच दिया था, इस वक्त मैं डिटेल प्राइस नहीं बताऊंगा ; क्योंकि

thi<sub>s</sub> matter i<sub>3</sub> sub judice. I would only say this that this has been taken int<sub>0</sub> account.

इन प्रिंसिपल सिद्धांत की बात आई हुई है और जो ग्रापने बात कही है उसके प्राइस में ग्रालरेडी एक इम्पोर्टेंट फैक्टर है जिसको गिना जाता है। फिर ग्रापने जो उसी प्रकार के बाकी वैराइ-टीज के जम्बो रोल्स की बात की है. उसके भी प्राइसेज का जो ग्रापने उसुल किया है वह उसुल माना जाता है। डिटेल्स उमी प्रकार से क्योंकि सबज्डिस्ड हैं इमलिए मैं उमका डिटेल नहीं द्ंगा। टक्निकल कमियों की बात आपने की है, बंट-वारे की बात की है तो मैंने आलरेडी हाउस से बात की है कि मेरे पाम रिप्रिजेंटेटिक्स ग्राये थे जो शिकायत लेकर उसमें जिनको डिस्ट्रीब्य्शन की प्राब्लम थी, उसके बारे में हमने ग्रालरेडी डायलाग शह कर दिया है कि डिस्ट्रीव्य् शन इस प्रकार से होना चाहिए ताकि ग्रल्टीमेट वायर्स जो हैं जो कन्ज्यूमर्स हैं उनका एक्सप्लाय-टेशन बिल्कुल न हो। बिल्कुल ठीक-ठीक तरीके से डिस्ट्रीब्युशन हो । जो जो गैप्स हैं उसके लिए हमने कहा है कि बायर्स के साथ बैठ कर ऐसा तरीका ढुंढ्रिये, डिस्ट्रींब्य्शन सिस्टम का जो ग्राप्टीमम डिस्ट्रीव्युशन सिस्टम हो जिससे मिडिलमैन प्राइसेज न बढ़ाये, जिससे क्वालिटी ठीक हो । इन दोनों बातों पर जोर डालकर हमने यह डायलाग शुरू कर दिया है। ग्रौर मुझे ग्राशा है कि हम ग्रच्छा डिस्ट्रीब्य्शन सिस्टम जो है उस को फाइनलाइज कर लेंगे ।

SHRI P. RAMAMURTI (Tamil Nadu): You will please bear with me for some time because I have raised this matter with the Government for two years in a big way. Kindly allow me some more time before I ask some question. I want to give the background.

Sir, the Minister said that there have been enquiries before. The President of the recognised Union of H. P. F. is a former Member of this Parliament and later he has been and continues to be a member of Madras Legislative Assembly. He has been making complaints for the last two years. I will just read out some portions of the letter addressed by the former Chairman to Mr. R. Venkataraman on the 11th of Feburary, 1980. He has resigned. He got disgusted and resigned.

"Among those signed, calling for serious attention were the complaints made by Shri K. Ramani, MLA, to the then Minister for Industry and copied to me, the most recent one being the one dated 31.1.80 addressed to you as Minister for Industry and copied to me."

I do not want to go into the details. But this is what he has said. Even earlier, he had been talking to Mr. Marathe, Mr. George Fernandes and all these people. Then, he says:

"In regard to three specific complaints, I consulted the then Joint Secretary, Shri I. Mahadevan (also a Director of HPF) and Mr. George Fernandes, the Minister had telexed the Managing Director of the complaint received that and he should take action and also mentioning that I had consulted the Joint Secretary and the Minister. No corrective action was taken by the Managaging Director. No report was made to me."

This is how, the Managing Director behaves. Then, he says:

"The Minister asked me as Chairman to find out whether any prima facie case has been regard made out. After I had reported to him in to each of these three complaints, of the prima facie evidence of wrongful acts, the Minister told me he was referring the matter for enquiry and suitable action."

Then, nothing happened. Then again, he says:

## [Shri P. Ramamurti.]

"When a similar representation from Mr. Ramani. MLA was received by Mr. Brahmananda Reddy, he enquired of me regarding the complaints and on my mentioning the prima facie evidence that I had, he also mentioned of referring the representation for enquiry. He felt that a serious case has been made against the Managing Director and that there should be an enquiry by the Vigilnce Commission."

This was the letter addressed to Mr. Venkataraman. Then, he says:

"Mr. Ramani has in his representation to you, made serious charges more definitive, then before calling for action against the officers complained of. Apart from the above three complaints I enquired into, I find that a group headed by the Managing Director the others being the Personnel Manager, the Financial Controller the Purchase Manager, the previous Chief Marketing Manager, are working together helping each other in a general plan to profit thereby through malpractices".

These are the definite charges made not only by our Union, but by the Chairman himself and this has been sent to the Minister. Then, he says:

"Any enquiry into these charges will serve the purpose only if those complained against are removed from their offices by being suspend\_ ed or asked to go on leave or transferred to some other public sector undertaking."

This is suggestion made by the previous Chairman, who was the Chairman of the Board. Lastly, he says:

"I earnestly request you to instruct me what I, as Chairman of HPF, should do in regard to these charges and complaints against the management."

He has requested the hon. Minister to tell him as to what he should do. This is the letter written on 11-2-80. Even after six months, he did not get

a reply. This is what I would like to point out. The Chairman does not get any reply and in disguest he had resigned. Now, the Minister comes and tells me that an enquiry has been made by somebody. But somebody did not approach the person who made the complaint. In regard to the earlier enquiry which you are referring to, that man did not go either to the Chairman or Mr. K. Ramani. Some\_ how or other, it has been whitewashed and nothing has been done. And now the Minister says that an enquiry has been made. Now he comes and says that he has ordered another enquiry on the basis of this representation. He says that Mr. Ramamurti's friends are not co-operating I will tell you why they are not co-operating.

SHRI CHARANJIT CHANANA: I have not mentioned any of your friends.

SHRI P. RAMAMURTI: I am not also going to co-operate with these people. I will tell you why. When these people went there, what happened? I do not want to mention the names.

"When they sent a message to Shri K. Ramani, through the Managing Director, Shri Ramani met them. But he found that the Managing Director was sitting in the adjoining room. When they told them the meeting, Shri purpose of their give them the Ramani refused to evidence in his possession. He told them that they had been co-directors in the Undertaking on behalf Government of India, and of the hence he would not part with the evidence. When they asked him if he had no confidence in them, he bluntly told them that for over two years, he had been sending these complaints to the Government, they aid nothing about the complaints in their capacity as directors. If these charges are proved correct, the quesarise as to what they tion would were doing all these years when repeatedly he had been making the charges. Hence, the natural tendency for those who had been codirectors would be to whitewash and give a clean chit to the Managing Director and others."

He further told them to their face that it was unethical and unbecoming of them to have agreed to undertake such an enquiry when they themselves were co-directors. On the other hand, they must have advised the Minister to entrust the enquiry for an indepenagency. In the past when he dent had made charges, the enquiry was entrusted to the Vigilance Commissign or the CBI and he had given his unstinted cooperation. He was prepared to do so even now if an open enquiry is conducted by such an organisation of the Government.

Therefore, Sir, if the very people who are associated with this deal, somehow or other who never took action against them, are the people to enquire into the whole thing, what kind of justice can be expected of them? They will simply whitewash it.

I can tell you, I know from my experience, during the last four days when I was talking with them some of the talks I had with them had leaked out. Who has leaked it out? I would like to know, who has leaked out all those things? And that is why I woud refuse to cooperate with this Committee or with those people who have been co-directors in this. Tf they are the people to go into the whole thing, how can anything be done? And here is the chairman. I. would like to say so many things. For example, a prima facie case has been made by the chairman himself. What more do you want? You don't have trust in the chairman. When these officers went to the chairman, he gave the same reply in a more polite way. He also refused but politely to cooperate. He said, well, here we are the directors and, therefore, we cannot be party to an enquiry. It must be entrusted to somebody else. That is what the chairman has asked these two people who went there. This is what I want to point out here.

## 980] Enhancement of Price 282 of Roll Films I also want to point cut how some of

these charges have been corroborated by your own audit enquiry No. 2/79-80/ II dated 2nd July, 1980. I will tell you what is there in this augit enquiry. The firm was supplied with materials even though the dues from the firm in April 1977 amounted to Rs. 20 lakhs. This is with regard to Gopal Films of Bangalore. They were the agents. The method used by this gentleman was to dump films with the Gopal Films, create scarcity in other areas and sell them at a blackmarket price. This has been going on for years. And when the agency was closed down on the orders of the Government, when distribution of all products was taken over directly by H.P.F. here is the enquiry report—"the firm was supplied with materials even though the diles from the firm in April 1977 amounted to Rs. 20 lakhs."

MR. DEPUTY CHAIRMAN: Please do not go into so many details.

SHRI P. RAMAMURTI: It is very necessary. When Government decided in March to close down agencies and take over the direct distribution from 1st July the firm was supplied with materials amounting to Rs. 20 lakhs even though the guarantee furnished by the firm was only of the order of Rs. 2 lakhs. When there is a bank guarantee of only Rs. 2 lakhs and when there is still an outstanding amount of Rs. 20 lakhs, they go supplying them the material. on "The supplies made to the firm during the three months preceding the date of take-over of direct distribution, i.e. April 1978 to June 1978amounted to Rs. 13.84 lakhs, of which, material worth Rs. 2.07 lakhs was supplied on 30-6-1978, that is, the previous night and part of it was delivered on 1-7-1978." What more prima facie evidence do you want that this is the man. this is the director, who is the real culprit behind the whole thing? Here is your own Government audit enquiry report. I do not know whether those officials have brought that audit report to the notice of the Minister. I am

## (Shri P. Ramamurti.)

sure, they would not have done it. I can point out so many other things Here is the managing director here. who enters into a deal of purchase of technology from a foreign firm, for Rs. 54 lakhs for coating films. Then they find that they have no material, no facility for using that technology and an amount of Rs. 54 lakhs has gone down the drain. I can give more material but I cannot cooperate with these people who are collaborators. who would do nothing about these • things. Today the staff and the people who can give evidence are being terrorised in the public sector undertakings. Some of them, who are vital witnesses, have been asked to go to Germany for two months. This is what is happening there. The officers are being terrorised. What is the use of keeping this Managing Director? If you are really interested, here is a prima facie case. Your own audit report supports our Union's statement that there have been malpractices.

MR. DEPUTY CHAIRMAN: Please do not go into so much details.

SHRI P. RAMAMURTI: Sir, it is very important.

MR. DEPUTY CHAIRMAN: You have mentioned all the points.

SHRI P. RAMAMURTI: It is only with regard to the point It is observed...(Interruptions) Wait a minute Sir. I do not do it normally. You know me, Sir, I am not a person who raises unnecessary questions. Therefore, please wait, because I want to bring certain things before the House.

It was agreed, when the agencies were closed, that the stocks would be taken over by the HPF. What has happened? The audit enquiry report says that for 18 months the stocks were lying with the Gopal Films and when these were taken back, they had completely deteriorated. The Cochin Depot has stated that the dealers are not prepared to accept the balance

sell this material of Gopal Films". As a result material casting Rs. 30 to 40 lakhs have been wasted-deliberately wasted-for the purpose of creating black\_market. This is your own audit What more prima facie case report. do you want in order to remove them? If you are seriously interested you have got to remove him immediately. You can at least ask him to go on leave. You ask all these three people to go on leave. We will give you facts and figures, evidence with material. Otherwise as I have already stated. he has taken away the papers and keeping them with himself. There is a case. There are instances where hehas sold to a Kanpur public sector undertaking 5000 film rolls in one day in the name of the Vigilance Officer and the Assistant Vigilance Officer in Delhi on cash basis. Has anyone heard of a public sector undertaking bringing cash and giving it? I have got the proof: I have got the evidence. The moment it appeared in the papers, the Managing Director had taken all the papers from all these depots. There is every chance of destruction of docu\_ ments and preventing a proper enquiry. Therefore, in the face of all this, is the Minister prepared to immediately remove these officers from the scene so that a proper and impartial enquiry can take place and not entrust this enquiry to the people who are associated with it in any manner: As an honcurable man, the Chairman has said: "I cannot come". This Committee of Directors who are sent there is a bogus,

material from the Gopal Films. The

Hydersbad Depot has said, "we cannot

eye-wash Committee. Abolish it and enquire into this thing publicly. This is the question I want to ask the Minister. It is inefficiency par excellence.

SHRI CHARANJIT CHANANA: The hon. Shri Ramamurti. (Interruptions) The only thing which he cannot complain of is that there has been no communication gap between him and me on this particular issue. (Interruptions) We can agree to differ, but we have not reached even that stage in this case. Now, first of all, the hon. Member and the other Members also. . .

SHRI BHUPESH GUPTA (West Bengal): I am very glad there has been no communication gap. But what has the communication intimacy produced?

SHRI CHARANJIT CHANANA, Now, the first thing that the hon. Member has done is that he has raised the question of the constitution of the Committee which is now going into the whole The hon. Member, Shri question. Ramamurti, had a discussion with me and after that I had formed the Committee. But in principle I would like to raise one issue in this House I think the House with me on this would agree particular thing that the association of the socalled Directors which is being questioned by film, is not a thing which is a thing of justice at all. The Government officers ... (Interruptions) ... Kindly listen to me. I have not interrupted you at all. A Government officer is associated with or is deputed as a Director of a public sector company as a representative of the Government. Therefore, unless and until you have evidence against X, Y or Z, it is not proper. I take exception to another hon, Member's abuse, calling him chor, etc. That should not be done. I per\_ sonally feel it does not behave us at all to do like that. We start with faith in our officers when we get work from them. But whenever there is an irregularity and whenever there is evidence against anybody, we take exception to that and we take serious action on that particular thing. In the absence of this I would suggest that such things and such comments should be avoided.

Now, if the hon. Member refuses to co-operate with that thing. I personally feel that he is not serious about it. Secondly, you are getting annoyed, you are getting agitated. It is only in view of your agitation and your annoyance that we thought there was some irregularity and we appointed a Committee. But the hon Member must also appreciate it that we are also equally agitated about the reports against the Chairman whom you have quoted, and those reports have also come from an hon. Member of the other House. What we have done is we have referred them ... (Interruptions)

MR. DEPUTY CHAIRMAN: Order, please, order.

SHRI CHARANJIT CHANANA: That is also from some other hon. Member of the other House. We have referred all those allegations—which you are repeating—to the Inquiry, and it will only be after that inquiry. I would only request Mr. P. Ramamurt: and the other hon. Member that they should appreciate it and co-operate with that and not say the way ne says about it unless and until he has specific charges against an officer in particular, and get to inquiry complete.

Well all the points that the hon. Member has raised are, in fact, with me and I have referred to them as items on the agenda, on the terms of referrence of the Committee. Therefore, I would not like to go into them one by one as they are already under study.

MR. DEPUTY CHAIRMAN: Shri Kalpnath Rai.

SHRI P. RAMAMURTI: Even before this inquiry report is there you want to have the Committee.

श्री करुप नाथ राय (उत्तर प्रदेश) : आदरणीय उपसभापति महोदय, फिल्म उद्योग सार्व जनिक क्षेत्र का उद्योंग हैनो क्य सरनार को इस बात की जानकारी है कि दक्षिण भारत के प्रखबारों में जो छपा है कि हिन्दुस्तान फिल्म उद्योग के मद्रास वेयर उाऊस से 26 लाख का नहीं बल्कि 28 लाख का स्टाक निकाल लिया गया ग्रा र उसे चोरबाजार में भेज दिया गया।

एक माननीय सदस्य : 26 लाख रुपये का मुनाफा कमाया ।

श्री कल्प नाथ राय : मैं पुछना चाहता हूं कि सरकार ने उन दोपी कर्मचारियों के खिलाफ

## [श्री कल्प नाथ राय]

कार्रवाई की है। क्या सरकार को इस बात की जानकारी है कि हिन्दुस्तान फिल्म उद्योग में सामान कम पैदा होता है एवं मांग ज्यादा है जिसके कारण संकट और चोरबाजारी को बढ़ावा मिलता है ? क्या सरकार हिन्दुस्तान फिल्म उद्योग कम्पनी में उपभोक्तायों की मांगों को पुरा करने के लिये काफी माता में सामान पैदा करने पर विचार कर न्ही है ? क्या सरकार मैनेजिंग डायरेक्टर, मार्केटिंग आफिसर, फाइनेन्शियल एडवाइजर को तुरन्त मुग्नतिल करेंगी एवं उनको वहां से तत्वाल हटायेगी ?

## श्री उपसभापति : इस पर उत्तर हो चुना है।

श्वी कल्पनाथ राय: सस्पें जन की मांग किसी ने नहीं की । वहां पर सी व्वी व्याई० की जांच ठीक ढंग से हो सके क्या मंत्र महोदय इस कम्पनी के विषय में बतायेंगे कि वहां के ग्रौद्ये-गिक संबंधों की स्थिति क्या है ? क्या वहां लेवर टूबल है ? ग्रगर है तो उसे दूर करने के लिये सरकार क्या कर रही है ? क्या सरकार हिन्दू-स्तान फोटो फिल्म उद्योग को इंडिजिनस टेक्नोलोजी के माध्यम से देश की मावश्य कताओं को पुरा करने के लिये एक उद्योग बनाने के बारे में ठोस दिशा में कोई कदम उठा रही है ? क्या सरकार पब्लिक अंडरटेकिंग कम्पनियों में ऐसे ग्रफसरों की नियुक्तियों पर विचार करेगी जिनकी निष्ठा पब्लिक सेक्टर को मज-बूत बनाने में है ? ऐसे अफसर जो पब्लिक सेव-टर में विर्हेवास करते है, जिनकी निष्ठा पब्लिक सेक्टर में है, क्या सरकार इस देश में पब्लिक सेक्टर को मज्बत बनाने के लिए, इसको वायेबल यनिट बनाने के लिए ऐसे श्रफसरों को हैं ऐसी संस्थाग्रों में नियक्त करेगी ? क्या सरकार हिन्दुस्तान फोटो फिल्म उद्योग में चल रहे भ्रष्टाचार की आंच करने के लिए कोई सख्त कदम उठायेगी एवं सेक्टर ग्रन्डरटेंकिग्ज में विश्वास रखन धाल संसर्थ-सदायों की एक कमेटी वहां भेंजेगी जो सरकार को सही जानकारी दे सके ?

SHRI CHARANJIT CHANANA: Sir, even at the cost of repetition I will not mind replying to the question. पहली चीज उन्होंने यह पूछी है कि जो दोषी कर्पचारी हैं उनके विरुद्द हमने क्या विश है ? जिन कर्मचारियों के ऊपर दोष लगाय गया उनके खिलाफ सीव्वी०ग्राई० की इन्क्वायरी हो रही है। जहां तक चोर-बाजारी की बात है, वह मैं आलरेडी बता चुका हूं। जहां तक उनकी दूसरी मांग का सवाल है वह एक टैम्परेरी वर्क था, इसलिए लोगों ने उसका बायकाट किया हुग्रा है। बाकी जहां तक डिस्ट्रि-व्यगन सिस्टम ग्रौर सप्लाई का सवाल है, इस कम्पनी का उद्देश्य जहां तक हो सके लोगों की मांगों को पूरा करना है। फिर उन्होने दोषी कर्मचारियों को मुग्रत्तिल करने की बात कहीं है, इसका जवाब मैं दे चुका हूं। लेकिन यह भी कहना चाहता हूं कि जो ग्राफिसर कनसर्ग होते है उनको ग्रगर सी॰बी॰ग्राई॰ समझता है कि वे इंतवेस्टिगेशन डिस्ट्वं करते हैतो वे रिक्वेस्ट करते है कि उनको मुग्रत्तिल कर दिया जाये । लेकिन ऐसी कोई रिक्वेस्ट हमें नहीं मिली है। इसलिए इसका प्रश्न उठता है। अहां तक इंडरिट्रयल नहीं रिलेशन्स का सबंध है, इंडस्ट्रियल रिलेशन्स इस कम्पनी में बिल्कूल ठीक है । यहां पर इंडि-जिनस टैक्नोलोजी की बात भी आई है । मगर श्राप इस कम्पनी की प्रोग्रेंस को देखें श्रौर इस कम्पनी के डेवलयमेन्ट को देखें तो ग्रापको पता चलेगा कि हमारी यह कोशिश है कि इस कम्पनी में इंडिजिनस टैक्नोलोजी ग्रौर एडवान्स टेक्नोलोजी एन्टर हो ।

बाकी मैं भ्रष्टाचर के सबंध में जवाब दे चुका हूं उसकी एक कमेटी बनी हुई है जहां तक एपाइन्टमेन्टस वा सवाल है और इस तरह के ग्रादमियों को एपाइन्ट करने वा सवाल है कि जिनकी निष्ठा पब्लिक अन्डरटेंविग्ज में हों, आपको यह जानकर खुशी होगी कि हमारी सरकार का यह उद्देश्य है कि पब्लिक सेक्टर को प्रोमोट किया जाये। हम संदैव यह देखेंगे कि हमारी जो पब्लिक संक्टर अन्डरटेंकिरज हैं वे ग्रच्छी तरह से चलती। रहे ग्रीर पब्लिक सेक्टर ग्रन्डरटेंकिंग्ज के जो हमारे उद्योग हैं उनको ग्रच्छे लोग चआएं ताकि वे एक ग्रच्छे एक्जाम्पन बन सकों।

SHRI DINESH GOSWAMI (Assam): Mr. Deputy Chairman, Sir, the Calling Attention matter has two aspects: one is the rampant corruption and the other is the crisis in the film industry. About corruption. all aspects have been dealt with. When Mr. Ramamurti made some serious allegations. the hon. Minister replied that as the Directors were posted to look after the interests of the Government there should be no objection in inclusion their to the committee set upto enquire to the allegations. May I ask the hon. Minister if actually it is found that in spite of the fact that these Directors were there in the company the alleged corruption took place, then is it not a fact that they would have to share the responsibility of a great extent. Is it not a fact that if it is found that this company was indulging in corruption the Directors then obviously failed to look after and protect the interests of the Government? Therefore, is it not a fact that if a man has a sense of decency, if a man has a sense of fair play, if a man has a sense of rightousness, and if he realises that one should not be a judge where he has bias or prejudice, the Directors ought not have been in the committee to look after the allegation. If the hon, Minister does not go in for an independent inquiry, well, the obvious conclusion which we will draw is that this Government is shielding corruption. If after an independent inquiry it comes to the conclusion that there is no corruption I have got nothing to say. But there will be a tendency on the part of these Directors to say to come to the conclusion that there is no corruption because the moment there is a conclusion of corruption these officers directly or indirectly shall have to 845 RS-10 . · '. ÷ '

of Roll Films face questions in Paliament or public about their lack of vigilance. They shall also have to answer how is it that in their presence, when they were asked to look after the interests of the public sector company, this corruption took place? Therefore, to avoid answer to such a questions, they would like to come to the conclusion that there has been no corruption. I would like to know what the reply of the hon. Minister to this is.

I am also worried about another aspect, and that is about the crisis in the film industry. From 1973, i.e. within seven years, the prices have increased many times. The last increase was on 26-2\_80 and there has been another increase after that on 1-7-80 I would have understood if if this concern had been running at a loss. But the Government takes credit in this House by saying: well, our profits have increased from 140 lakhs to 164 lakhs to 232 lakhs. In that case, if the profit has increased and when the price silver has down and of gone when other concerns like the Fiji or the Eastman are selling at a lower price, how do you justify the increase?

The Minister of Industries has also to look after another aspect. Has he noted what the effect of it would he on the regional films? The Bengal film industry which itself is an advanced industry in the country and which has contributed in a large measure to the national reputation, is facing a serious crisis. I know that for an Assamese film or an Oriya film the budget is hardly of Rs. 1.5 lakhs, and by this increase there will be an increase of Rs. 48,000. Can you expect production of a colour film in the regional industries? Is it the policy of the Govern\_ ment that you talk of the regional development, that you talk of the colour TV, that you do not give even the black and white TV to the North-Eastern region and that you completely create such policies by which there can be no regional development? Have you received representations clearly stating there will be tremendous unemployment? In fact the Bengal indus-

#### 291 Calling Attention re. [RAJYA SABHA] Enhancement of Price of Roll Films

(Shri Dinesh Goswami)

try which is on a much surer footing, is itself facing a tremendous crisis. Therefore, my two questions are: Firstly, knowing fully well that a man with the slightest bias should not be the judge in a case, and knowing fully well that if ultimately the corruption or the default in this concern is proved the Directors shall have to take certain responsibilities, is it just and : roper that the enquiry is made by them? Secondly, has the Ministry made an assessment or evaluation of what the effect of this increase would be on the film industry as a whole? The Bombay film industry the multi-starrer may have a cushion to enable them to take the shock. What will be the effect on the regional industry? Therefore, my last question will be: Pending a decision to reduce the prices, are you prepared to give some subsidy to the regional film industry so that their production is not hampered because of the rise in the prices? These are my three specific questions.

SHRI CHARANJIT CHANANA: The first question raised by the hon. Member is based on a misquotation. I never said that there is no harm in a biased person sitting on an enquiry committee. I have never said that at all. (Interruptions)

SHRI DINESH GOSWAMI: I have not attributed that statement to you. (Interruptions)

SHRI CHARANJIT CHANANA: I agree with the hon. Member that whatever enquiry is conducted, it must be an unbiased enquiry. It must be constituted by responsible people who are unbiased and who represent the policy of the Government. Keeping these things in view, the committee was constituted. I am not trying to protect them. But unless and until you have something against the 'X', 'Y'. 'Z', I would not like to start with the presumption that the 'X', 'Y', 'Z' is biased This is number one.

श्री लाड्ली मोहन निगम : ग्राप कमेटी में भ्राजाइये, खत्म हो जाये मामला।

# 292

SHRI P. RAMAMURTI: It is not a question of convincing the Government: it is a question of creating confidence in the people who are prepared to give evidence. When those people have no confidence in these people who are associated with the enquiry, what is the fun of the Minister saying, "I have confidence, I have confidence". (Interruptions)

DEPUTY CHAIRMAN: He MR. knows the reaction of the Members.

SHRI CHARANJIT CHANANA: The hon. Member's comment must be appreciated, and it must be assessed also in view of the fact that non-cooperation is coming from one side where there is a political bias. I have been requesting the hon. Member that in this particular case, "Let us not bring politics". Let us think of the economics of the whole thing. I will repeat the whole thing. (Interruptions) Let me complete. I would only repeat one particular thing. The criterion of taking action on these things should not be the convenience of an individual or a party because we have reports against the Managing Director, we have reports in favour of the Managing Director, we have reports against the Chairman and we have reports in favour of the Chairman. We are not taking both the favourable things at all. We are only investigating into the unfavourable part of them. And the hon. Member has already been assured of this. Therefore, I would plead that Members should not start with a bias.

Now, as far as the regional film industry is concerned. I appreciate the points raised by the hon. Member. We are already in touch with them. We have not yet evaluated, we have not yet conducted a survey to work out the impact on the industry. I do appreciate and I do agree that the rise in prices would have a negative impact on the growth of this industry. But as I have already told the hon. Members, the determining factor of the rise in prices

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unfortunately is not here; it is elsewhere. And we are taking all steps-I have given you the model in my reply to your question about the price levelto see that there is, as far as possible, a correlation in favour of the consumer and we do not have the same proportionate rise in prices as in the case of the material imported and supplied to the indigenous consumer. The hon. member's suggestion for a subsidy is a matter which would be referred to the proper people after an assessment is made of the impact on the regional film industry.

MR. DEPUTY CHAIRMAN: Shri Rameshwar Singh.

SHRI P. RAMAMURTI: Sir on а point of personal explanation. He said that Mr. Ramamurti should not act under political bias. I would beg to point out to him that if I had wanted to act on the basis of political bias. I would have taken up the question on the floor of Parliament long ago. On the other hand, I have been writing letters to them so that things are rectified. Therefore, let him not bring in the question of political bias. I did not bring it in. The Calling Attention was given by somebody else, and I spoke. Let him understand that. (Interruptions)

SHRI CHARANJIT CHANANA: I am saying about both the groups, in favour of the Chairman and against the Chairman. (Interruptions) In that case I withdraw it.

MR. DEPUTY CHAIRMAN : Rameshwar Singh. (Interruptions) Mr. Nigam, please allow Mr. Rameshwar Singh.

श्वी ला इली मोहन निगम : क्या थालियामेंट की कमेटी में ग्राप ग्रपनी ही पार्टी के मेय्बरों को रख देंगे ?

(Interruptions)

श्री शिव चन्द्र झाः मेरा प्वाइंट म्राफ ग्रार्डर है।

अगे उपसभापतिः पहले प्वाइंट बत्ताइये तब ग्राये सूनेंगे । श्वी शिव चःद्र झा : स्पेशल मेंशन के बारे में प्वाइंट ग्राफ ग्रार्डर उठा रहा हूं ग्रापने देखा कि नियम को ठीक न चलाने से कितना बढ़ा झमेला उस दिन हुग्रा ग्रौर होता रहेगा । मेरा कहना यह है कि ग्राप एक माथदण्ड बनावें कि कौन से दिषय इग्पोटेंट हैं जिनको लेना है । बहुत से ऐसे विषय हम लोग देते हैं ...

भी उपसमापति : यह ता चयरमन साहब फैसला करते हैं। झा जी इसमें कोई प्वाइंट आफ आर्डर नहीं है, ग्राप रूपया स्थान ग्रहण करें। (Interruptions) यह चेयरमैन साहब का निर्णय है। (Interruptions) ठीक है आपका विषय महत्वपूर्ण होगा।

(Interruptions)

श्री शिव चन्द्र झा : लाखों लोग आए हैं... (Interruptions) अनशन हुआ है दिल्ली में... (Interruptions) यह एक गर्म्भार मामला है... (Interruptions) मैथिली को मान्यता कब प्रदान क<sup>रें</sup>ग ... (Interruptions) इस महत्वपूर्ण विषय पर भी स्पेशल में जन नहीं करते हैं। ... (Interruptions)

श्री उपसभापति : ठीक हैकाम होने दीजिए । श्री रामेक्ष्वर सिंह ।

REFERENCE TO THE REPORTED SUICIDE COMMITTED BY A PRIEST OF A TEMPLE OF VILLAGE KILA-VASAL IN THANJAVUR DISTRICT OF TAMIL NADU AND HIS SON DUE TO EXTREME POVERTY AND STARVATION.

श्री रामेश्वर सिंह (उत्तर प्रदेश) : उपसभापति महोदय, . . . (Interruptions)

श्री कल्प नाथ राय (उत्तर प्रदेश) : ग्रापका क्या काम है ? (Interruptions)

श्री रामेश्वर सिंह : हमारा काम है, ग्रापकी गुलामी करना ।